

HARYANA VIDHAN SABHA

XI SESSION

BULLETIN NO. 2

Monday, the 14th July, 2014

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 14th July, 2014 from 2.00 P.M to 6.08 P.M.).

I. INTIMATION REGARDING ABSENCE.

The Speaker informed the House that he had received an intimation from Shri Rameshwar Dayal Rajoria, M.L.A. in which he has expressed his inability to attend the sitting of the House today, the 14th July, 2014 due to his personal reasons.

II. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

III. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

IV. ANNOUNCEMENTS BY THE SECRETARY

The Secretary informed the House that the following Bill which was passed by the Haryana Legislative Assembly during its Session's sitting held on 11th July, 2014 and had since been assented to by the Governor:-

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The Haryana Sikh Gurudwara (Management) Bill, 2014

V. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. No. 1 to 5 on the table of the House.

VI. RAISING OF VARIOUS MATTERS

When some Members of the Opposition Benches raised matters pertaining to Calling Attention Motions, given notice of by them, the Speaker informed that their Calling Attention Motions had been disallowed.

VII. WALK OUT

Shri Anil Vij and all the Members from the Bhartiya Janata Party present in the House staged a walk out as a protest against disallowing their Calling Attention Motions.

VIII. OFFICIAL RESOLUTION

With the permission of the Speaker, the Parliamentary Affairs Minister moved the Resolution regarding S.Y.L. Canal and spoke for 30 minutes.

Shri Ram Pal Majra, a Member from the Indian National Lok Dal, spoke for 36 minutes.

Shri Anil Vij, a Member from Bhartiya Janata Party, spoke for 18 minutes.

S/Shri Anand Singh Dangi and Sampat Singh Members from the Treasury Benches, spoke for 16 and 12 minutes respectively.

Rao Dan Singh, CPS also spoke for 4 minutes.

The Parliamentary Affairs Minister, by way of reply, spoke for 3 minutes

The Resolution was put and carried unanimously.

IX. LEGISLATIVE BUSINESS.

1. Chaudhary Bansi Lal University, Bhiwani Bill, 2014

At 4.15 P.M., the Education Minister introduced Chaudhary Bansi Lal University, Bhiwani Bill, 2014 and also moved-

That Chaudhary Bansi Lal University, Bhiwani Bill be taken into consideration at once.

Shri Sampat Singh and Shri Bharat Bhushan Batra Members from the Treasury Benches, spoke for 5 minutes and 1 minute respectively.

Shri Ram Kishan Fauji, CPS also spoke for 3 minutes.

Public Health Minister and Cooperation Minister also spoke for 4 and 5 minutes respectively.

Shri Ram Pal Majra, a Member from the Indian National Lok Dal, spoke for 1 minute.

Shri Ghanshyam Dass, a Member from Bhartiya Janata Party, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, was put and Carried.

Clauses 2 to 35, were put together, and carried.

Schedule, Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Education Minister, by way of reply, spoke, for 3 minutes.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

2. **Chaudhary Ranbir Singh University, Jind Bill, 2014**

At 4.42 P.M., the Education Minister introduced Chaudhary Ranbir Singh University, Jind Bill, 2014 and also moved-

That Chaudhary Ranbir Singh University, Jind Bill be taken into consideration at once.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for 2 minutes.

Shri Bharat Bhushan Batra, a Member from the Treasury Benches, spoke for 5 minutes.

The Parliamentary Affairs Minister also spoke for 3 minutes

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, was put and Carried.

Clauses 2 to 35, were put together, and carried.

Schedule, Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Chief Minister also intervened and spoke for 1 minute.

The Education Minister, by way of reply, spoke, for 5 minutes.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

3. **The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Validation) Bill, 2014**

At 5.00 P.M., the Parliamentary Affairs Minister introduced the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Validation) Bill, 2014 and also moved-

That the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Validation) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

4. **The Haryana Private Universities (Second Amendment) Bill, 2014**

At 5.05 P.M., the Education Minister introduced the Haryana Private Universities (Second Amendment) Bill, 2014 and also moved-

That the Haryana Private Universities (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

5. Haryana Police (Amendment) Bill, 2014

At 5.08 P.M., the Parliamentary Affairs Minister introduced Haryana Police (Amendment) Bill, 2014 and also moved-

That Haryana Police (Amendment) Bill be taken into consideration at once.

Shri Ashok Kumar Arora, a Member from the Indian National Lok Dal, spoke for 1 minute.

Shri Sampat Singh, a Member from the Treasury Benches, spoke for 10 minutes.

The Parliamentary Affairs Minister, by way of reply, spoke for 6 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10, were put together, and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Indian Penal Code (Haryana Amendment) Bill, 2014

At 5.27 P.M., the Parliamentary Affairs Minister introduced the Indian Penal Code (Haryana Amendment) Bill, 2014 and also moved-

That the Indian Penal Code (Haryana Amendment) Bill be taken into consideration at once.

Shri Ashok Kumar Arora, a Member from the Indian National Lok Dal, spoke for 1 minute.

Shri Bharat Bhushan Batra, Smt. Sumita Singh and Shri Jagbir Singh Malik, Members from Treasury Benches, spoke for 2 minutes and 1 minute each..

Shri Sampat Singh, Member from the Treasury Benches, spoke for a while.

The Parliamentary Affairs Minister, by way of reply, spoke for 4 minutes

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Code of Criminal Procedure (Haryana Amendment) Bill, 2014

At 5.40 P.M., the Parliamentary Affairs Minister introduced the Code of Criminal Procedure (Haryana Amendment) Bill, 2014 and also moved-

That the Code of Criminal Procedure (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

8. State University of Performing and Visual Arts, Rohtak Bill, 2014

At 5.42 P.M., the Technical Education Minister introduced State University of Performing and Visual Arts, Rohtak Bill, 2014 and also moved-

That State University of Performing and Visual Arts, Rohtak Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, a Member from Treasury Benches, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, was put and Carried.

Clauses 2 to 35, were put together, and carried.

Schedule, Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Technical Education Minister, by way of reply, spoke for 1 minute.

The Technical Education Minister moved-

That the Bill be passed.

The motion was put and carried.

X. STATEMENT REGARDING THE ACHIEVEMENTS OF THE GOVERNMENT/THANKS BY THE CHIEF MINISTER AND SPEAKER

Before the House adjourning sine die, the Chief Minister thanked the Speaker for conducting the proceedings of the House in a smooth and dignified manner. He also thanked all the Members, Press Representatives, the Officers/Officials of the Haryana Vidhan Sabha Secretariat for extending their full cooperation.

The Chief Minister with the permission of the Speaker, also made a statement regarding the achievements of his Government in various sectors during his tenure.

The Speaker also thanked all the sections of the House and the Officers/officials of Haryana Vidhan Sabha Secretariat for extending him full cooperation in discharging his duties as Speaker of the Assembly.

XI. WALK OUTS

(i) All the Members from the Indian National Lok Dal present in the House, staged a walk out as a protest against statement made by the Chief Minister.

(ii) Shri Ghanshyam Dass, a Member from the Bhartiya Janata Party present in the House, staged a walk out as a protest against statement made by the Chief Minister.

The Deputy Speaker occupied the Chair from 5.02 P.M. to 5.19 P.M.

The Sabha then adjourned sine die.

CHANDIGARH
THE 14th JULY, 2014

SUMIT KUMAR
SECRETARY.